

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 11806 of 2019**

Meena Devi

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. Naiyar Eqbal, Advocate

For the State

: A.P.P.

03/14.09.2020 Perused the communication dated 18.08.2020 of the learned Sessions Judge, Ramgarh.

This bail application was rejected on 14.01.2020 with a direction to the learned trial court to expedite and conclude the trial within a period of one month from the date of receipt/production of a copy of this order.

It appears that the order dated 14.01.2020 had come to the knowledge of the learned trial court very recently and in view of the prevalent pandemic it would not be possible to fix any particular time for conclusion of the trial. However, at the same time, keeping in view the spirit of the order dated 14.01.2020, the learned trial court is directed to conclude the trial within a period of one month from the date of commencement of the normal court work.

Let a copy of this order be sent through **"FAX"** to the concerned court.

(R. Mukhopadhyay, J.)

Alok/-